

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRLMP.NO. 8482/2008 in CRIMINAL APPEAL NO(s). 937 OF 2009

MOHAMMED ISHAQ

Appellant (s)

VERSUS

S. KAZAM PASHA & ANR.

Respondent(s)

(for extension of time and office report)

Date: 18/05/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU

HON'BLE MR. JUSTICE DEEPAK VERMA

(VACATION BENCH)

For Appellant(s) Mohd.Irshad Hanif,Adv. (NP)

For Respondent(s)

Mr. Anoop G. Choudhari, Sr. adv.

For R-1/Applicant

Mr. Mushtaq Ahmad, Adv.

Mr. M F A Shutjari, Adv.

Mr. Karim Ansari, adv.

Mrs.D. Bharathi Reddy, Adv. (NP)

UPON hearing counsel the Court made the following

ORDER

Heard learned counsel for the applicant.

On the facts and circumstances of the case and the grounds mentioned in the application, time for surrendering of respondent No. 1 (S. Kazam Pasha) to serve out the remaining part of the sentence in terms of the judgment of this Court dated 6.5.2009, is extended till 20th June, 2009 on the same conditions.

(Ajay Kr. Jain)
Court Master(Indu Satija)
Court Master

Note : Copy of this order be given today itself